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Shri P.B. Jasani
Vadvachora,
K.K. Street,
Dhirubhai Kothari's House,
Bhavnagar

Applicant.

Advocate Shri B.K. Damani

Versus

1. The Director of Postal Services,
Rajkot Region,
Rajkot 360 001.

2. Postmaster General
Gujarat Circle,
Ahmedabad 380 009

Respondents.

Advocate Shri Mukesh Patel Proxy for Jayant Patel.

Order
ORAL JUDGEMENT

In

C.A. 47/89 in O.A. 24/88

Date : 18-9-1992.

Per : Hon'ble Shri R. C. Bhatt

Member (J)

Shri B.K. Damani for the applicant.

Shri Jayant Patel for the respondents,
Shri Mukesh Patel proxy for Jayant Patel.

(5)

1. We had directed the learned counsel for the respondents to verify whether the respondents have complied with the directions to make payments to the applicant as directed in para 9 of the Judgement but till today that verification is not filed before us.
2. Our directions in the Judgement did not stipulate the time limit for compliance of the order. ^{and} The order should therefore/ought to have been complied within a reasonable time. As it is not quite clear, whether the order has been complied or not, in the interest of justice, while disposing of this Contempt Application, we issue the directions to the Post Master General, the second, respondent in the Contempt Application as well as in the O.A., to comply with the directions given in the judgement dated 3-5-1991 in the O.A., within two months from the date of receipt of this order.

Contempt application is disposed of accordingly.

Ressi

(R.C. Bhatt)
Member (J)

N.V. Krishnan
18.8.92

(N.V. Krishnan)
Vice Chairman.

*AS.